

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3434
ANSWERED ON:13.12.2012
MAHI AND KADNA DAM PROJECTS
Viswanathan Shri P.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has received any complaint from the tribals evicted at Mahi and Kadna dam projects;
- (b) if so, the compensation paid to these tribals before eviction;
- (c) whether the resettlement land given to these tribals is having legal title; and
- (d) if not, the reasons therefor?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) & (b) State Government of Madhya Pradesh has informed that no complaint has been received from the tribals evicted at Mahi Project.

State Government of Gujarat has informed that due to the construction of the Kadana Dam, across river Mahi, at 419 ft (FRL), 53 villages in Gujarat State and 132 villages in Rajasthan were either fully or partly affected. Out of the total 6196 affected families at FRL 419 ft, 3220 families are in Gujarat State and 2976 families are in Rajasthan. Of the total affected area of 9258 hectares which had gone under submergence in the Kadana reservoir, 5380 hectares was in Gujarat and 3428 hectares in Rajasthan. The compensation for the submerged land and houses in the State of Gujarat is paid to the affected persons by the Government of Gujarat. The Land acquisition and rehabilitation for the affected persons in Rajasthan is done by the Rajasthan Government. Out of the 3220 affected families in Gujarat, 2949 affected families were resettled in 27 Rehabilitation sites. For the remaining 271 affected families, due to the non availability of agricultural land in adequate quantity, additional cash compensation was paid to 204 families in lieu of agricultural land. In the case of the remaining 67 families, they are demanding agricultural land in their own villages, against the agricultural land lost by them, and therefore they are not accepting additional cash compensation.

(c) & (d) State Government of Madhya Pradesh has informed that tribals are having legal title for the resettlement land given to them. Information from Rajasthan regarding details of compensation for resettlement land is being collected.